

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1854/2023

SUSHMA SHIVKUMAR DAGA & ANR.

Appellant(s)

VERSUS

MADHURKUMAR RAMKRISHNAJI BAJAJ & ORS.

Respondent(s)

(IA No. 8901/2022 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 8899/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 36852/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 15-12-2023 This appeal was called on for pronouncement of
judgment today.

For Appellant(s) Mr. Devansh Mohta, Adv.
Mr. Shirish K. Deshpande, AOR
Ms. Rucha Pravin Mundlik, Adv.
Ms. Harsimran Kaur Rai, Adv.
Mr. Gaurangi Patil, Adv.
Mr. Mohit Gautam, Adv.
Mr. Apoorv Sharma, Adv.

For Respondent(s) Mr. E. C. Agrawala, AOR

Mr. Tishampati Sen, AOR
Ms. Riddhi Sancheti, Adv.
Mr. Anurag Anand, Adv.
Mr. Himanshu Kaushal, Adv.
Mr. Mukul Kulhari, Adv.

Hon'ble Mr. Justice Sudhanshu Dhulia pronounced the
reportable judgment of the Bench comprising Hon'ble Mr. Justice
Aniruddha Bose and His Lordship.

The appeal is dismissed in terms of the signed reportable
judgment.

Pending applications also stand disposed of.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER

(Signed reportable judgment is placed on the file)